

**IN THE CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL,
KOLKATA**

REGIONAL BENCH – COURT NO.2

Service Tax Appeal No. 78067 of 2018

(Arising out of Order-in-Appeal No. 17/SLG-ST/2018-19 dated 27.04.2018 passed by Commissioner of CGST & Central Excise, Siliguri.

M/s Star Communication,
Shaktigarh, Road No. 5, Post- Siliguri Bazar,
Dist.-Jalpaiguri-734005, West Bengal

..Appellant

VERSUS

Commissioner of CGST & Central Excise, Siliguri.
C. R. Building, Hakimpura, Haren Mukherjee Road,
Siliguri-734001.

...Respondent

..
APPEARANCE :

None, for the Appellant

Shri J. Chattopadhyay, Authorized Representative for the Respondent

CORAM:

HON'BLE MR. P.K.CHOUDHARY, MEMBER (JUDICIAL)

FINAL ORDER No...75555/2022

DATE OF HEARING : 21.10.2022

DATE OF DECISION : 21.10.2022

PER P.K.CHOUDHARY :

The Appellant has filed a copy of Form No.SVLDRS-4, which is discharge Certificate for full and final settlement of Tax Dues under Section 127 of the Finance (No.2) Act, 2019 read with Rule 9 of Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019. Accordingly, the appeal of the appellant is dismissed as withdrawn under Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019.

(Dictated and pronounced in the open court)

Sd/-

(P. K. Choudhary)
Member (Judicial)

T.K.